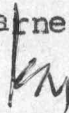




Serial No. of Order	Date of Order	Order with Signature	
2	22.4.94.	<p data-bbox="420 328 1255 971">We have heard learned counsel for the applicant who has prayed a direction be given to the respondents to dispose of the representation filed by the wife of the applicant, expeditiously. The wife of the applicant <del>is</del> could not be a party before us. Therefore, it would not be proper for use to give any direction. The matter is left to the discretion of the concerned authority.</p> <p data-bbox="399 1001 1232 1197">2. Thus, this application is accordingly disposed of. No costs. This order is passed after hearing Mr. Ashok Mishra, learned Sr. Standing Counsel.</p> <div data-bbox="953 1120 1208 1411"><p data-bbox="1031 1120 1099 1232"></p><p data-bbox="958 1256 1204 1292">Vice-Chairman</p><p data-bbox="1031 1292 1099 1375"></p><p data-bbox="958 1375 1204 1411">Member (Admn.)</p></div>	<p data-bbox="1146 1447 1533 1601">A copy of order may be given to both the counsel.</p> <p data-bbox="1146 1620 1329 1715">27/4/94.</p> <p data-bbox="1376 1668 1564 1834"> 27.4.94 S.O. (J)</p> <p data-bbox="1130 1851 1549 2072">Received Copy of order dt. 22/4/94 on behalf of Mr. Ashok Mishra, Sr. SC Ashok Rana. 27/4/94</p> <p data-bbox="1130 2065 1564 2263">Received Copy of order dt. 22.4.94 Sanjay Kumar Reddy 29.4.94</p>